

M. No.16/19

New No.122/19

04.09.2020

Babita Vs. Mohammad Naeem

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one is present, matter is adjourned to 23.12.2020.

Copy of this order be sent to the Ld. Counsel for the applicant.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

E. No.67/19

New No.254/20

04.09.2020

Vijay Kumar Jain Vs. Sardar Harbhajan Singh

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

An e-mail has been received from Mr. Pankaj Kumar Jain, Ld. Counsel for the petitioner. By this e-mail, it has been requested that the matter be taken up through video conferencing today itself. However, in view of the aforementioned order of the Ld. District Judge, the cases listed today can be taken up today only through physical hearing and not through video conferencing.

As such, the request made on behalf of the petitioner to take up the case today through video conferencing cannot be acceded to.

By the aforementioned e-mail, the Ld. Counsel for the petitioner has also filed an application under Order 6 Rule 17 r/w Section 151 Code of Civil Procedure alongwith amended eviction petition.

Record is perused.

Application is allowed.

The amended eviction petition is taken on record.

On filing of hardcopy of the aforementioned application, hardcopy of the original amended eviction petition, process fee, WhatsApp number, fax number, e-mail address of the respondent and Pdf copy of the amended eviction petition within two weeks from today, issue summons of the amended eviction petition for service upon the respondent.

To come up on 26.10.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

E. No.68/20

New No.255/20

04.09.2020

Vijay Kumar Jain Vs. Sardar Harbhajan Singh

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

An e-mail has been received from Mr. Pankaj Kumar Jain, Ld. Counsel for the petitioner. By this e-mail, it has been requested that the matter be taken up through video conferencing today itself. However, in view of the aforementioned order of the Ld. District Judge, the cases listed today can be taken up today only through physical hearing and not through video conferencing.

As such, the request made on behalf of the petitioner to take up the case today through video conferencing cannot be acceded to.

By the aforementioned e-mail, the Ld. Counsel for the petitioner has also filed an application under Order 6 Rule 17 r/w Section 151 Code of Civil Procedure alongwith amended eviction petition.

Record is perused.

Application is allowed.

The amended eviction petition is taken on record.

On filing of hardcopy of the aforementioned application, hardcopy of the original amended eviction petition, process fee, WhatsApp number, fax number, e-mail address of the respondent and Pdf copy of the amended eviction petition within two weeks from today, issue summons of the amended eviction petition for service upon the respondent.

To come up on 26.10.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

E. No.136/12

New No.77346/16

04.09.2020

Mohd. Saeed Vs. Mohd. Samshad @ Pappu

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one is present, matter is adjourned to 19.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

U. No.01/14

New No.60142/16

04.09.2020

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one is present, matter is adjourned for petitioner's evidence to 05.01.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

E. No.358/14

New No.77616/16

04.09.2020

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Ld. Counsel for the respondent.

As no one is present on behalf of the petitioner, matter is adjourned for petitioner's evidence to 06.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

E. No.963/14

New No.78181/16

04.09.2020

File was not taken up on 04.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 01.06.2020.

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Petitioner with Ld. Counsel.

None for the respondents.

Ld. Counsel for the petitioner submits that an eviction order has already been passed in favour of the petitioner and against the respondent on 27.01.2020 in eviction petition bearing E.No.206/19.

At the request of Ld. Counsel for the petitioner, matter is adjourned for petitioner's evidence to 05.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

E. No.1049/14

New No.78414/16

04.09.2020

File was not taken up on 04.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 01.06.2020.

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Two applications under Section 151 Code of Civil Procedure dated 09.09.2019 and 28.02.2020 are filed by the respondent are pending for consideration.

Order dated 13.08.2019 and for the reasons mentioned in the applications, the aforementioned two applications are allowed and the respondent is permitted to deposit rent in the Court.

The petitioner shall be at liberty to withdraw the rent which will be deposited in Court.

To come up for petitioner's evidence on 07.01.2021. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

U. No.23/15

New No.60271/16

04.09.2020

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Issue Court notice to the petitioner and to his Counsel to be served on WhatsApp at the mobile numbers of the petitioner and his Counsel, if available on record.

To come up on 29.09.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

E. No.180/19
New No.821/19
04.09.2020

File was not taken up on 04.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 01.06.2020.

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Dr. V.P. Singh, Ld. Counsel for the petitioner.
Mr. O.P. Chanderwal, Ld. Counsel for the respondent.

Evidence by way of affidavit of PW-1 has been filed. Also, an application under Section 151 Code of Civil Procedure r/w Order 8 Rule 1 of Code of Civil Procedure for recalling order dated 27.01.2020 has also been filed by the respondent.

Copy of the affidavit is supplied to the Ld. Counsel for the respondent.

Copy of the aforementioned application is supplied to the Ld. Counsel for the petitioner.

To come up for arguments on the aforesaid application on 25.01.2021. Let advance copy of the reply to the application, if any, be supplied to the respondent atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

M. No.11/13

New No.60087/16

04.09.2020

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Devender Kumar Gupta, son of the petitioner in person.
None for the respondent/applicant.

As per the report of the Ahlmad, steps have not been taken for issuance of notice.

It is submitted by Mr. Devender Kumar Gupta that he is appearing on behalf of all his brothers and sisters. He prays for an adjournment for filing an authorization executed by his brothers and sisters in his favour.

Request is allowed.

Matter is adjourned to 16.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

Ex. No.45/13

New No.95244/16

04.09.2020

File was not taken up on 27.03.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one is present, matter is adjourned for arguments on objections to 27.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

E. No.16/16

New No.80264/16

04.09.2020

File was not taken up on 04.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 01.06.2020.

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ld. Proxy Counsel for the petitioner alongwith petitioner in person.
None for the respondents.
None for the applicants.

As no one is present on behalf of the applicants and respondents, matter is adjourned for arguments on application under Order 1 Rule 10 of Code of Civil Procedure to 24.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

Ex. No.36/16

New No.99795/16

04.09.2020

File was not taken up on 04.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 01.06.2020.

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Decree holder Ms. Veena in person.

None for judgment debtors.

An application of judgment debtor no. 3 dated 15.11.2019 is pending for consideration. However, an e-mail has been received from the Ld. Counsel for the judgment debtor no. 3 requesting that the case be taken up through video conferencing.

In view of this request, matter is adjourned to 04.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

DR. No.111/17

New No.1009/17

04.09.2020

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ld. Counsel for the petitioner.

None for the respondent.

Record is perused.

As per the report of the Nazir, objections have not been filed by the respondent.

Since objections have not been filed to the amended petition within statutory period of 30 days from the order passed on 10.01.2020, the amended DR petition is allowed with a liberty to the respondent to withdraw the rent deposited in this case without prejudice to his rights.

File be consigned to record room after due compliance.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

DR. No.150/18

New No.915/18

04.09.2020

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one is present, matter is adjourned for arguments on objections to 23.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

M. No.04/19

New No.34/19

04.09.2020

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Ld. Counsel for the respondent.

As no one is present on behalf of the petitioner, matter is adjourned for arguments on the application under Order 9 Rule 13 r/w Section 151 Code of Civil Procedure to 19.01.2021.

Let copy of the reply to the application be supplied to the respondent atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

E. No.146/12

New No.78246/16

04.09.2020

File was not taken up on 04.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 01.06.2020.

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 04.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one is present, matter is adjourned for final arguments to 28.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

E. No.140/14

New No.80484/16

04.09.2020

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one is present, matter is adjourned for final arguments to 30.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

At this stage, Mr. R.S. Walia, Ld. Counsel for the respondent has appeared.

He has been apprised of the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

M. No.5/16

New No.59847/16

04.09.2020

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ld. Counsel for the petitioner.
None for the respondent.

Vakalatnama is filed by Ld. Counsel for the petitioner.

At his request, matter is adjourned for final arguments to 14.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020

Champa Devi Vs. Ashok Kumar Jain

Ex.No.11/20

New No. 845/20

04.09.2020

Fresh execution petition is received. It be checked and registered.

Present: None.

Record is perused.

Nazir is directed to file his report.

To come up on 19.09.2020.

Copy of this order be sent to the Ld. Counsel for the decree holder.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
04.09.2020